

versions) under sub-section (7) of section 59 of the Mines Act, 1968,—

(i) The Coal Mines (Amendment) Regulations, 1977 published in Notification No. G.S.R. 501 in Gazette of India dated the 9th April, 1977.

(ii) The Metalliferous Mines (Second Amendment) Regulations, 1977 published in Notification No. G.S.R. 502 in Gazette of India dated the 9th April, 1977. [Placed in Library. See No. LT-485/77].

(2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXXVIII—Ninth Session, 1969—Fourth Lok Sabha.

(ii) Statement No. XXIV—Eighth Session, 1973—Fifth Lok Sabha.

(iii) Statement No. XX—Twelfth Session, 1974—Fifth Lok Sabha.

(iv) Statement No. XXIV—Thirteenth Session, 1975—Fifth Lok Sabha.

(v) Statement No. VII—Sixteenth Session, 1976—Fifth Lok Sabha.

(vi) Statement No. IV—Seventeenth Session, 1976—Fifth Lok Sabha.

(vii) Statement No. I—Eighteenth Session, 1976—Fifth Lok Sabha.

(viii) Statement No. I—First Session, 1977—Sixth Lok Sabha. [Placed in Library. See No. LT-486/77].

(3) A copy of the Report (Hindi and English versions) of the Court

of Inquiry into the Kessurghar Colliery accident which occurred on the 9th August, 1975.

(4) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 27th December, 1975.

(5) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 5th April, 1976.

(6) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Sudamdih Colliery accident which occurred on the 4th October, 1976.

[Placed in Library. See No. LT-487/77].

12.02 hrs.

ELECTION TO COMMITTEES

(i) ALL INDIA INSTITUTE OF MEDICAL SCIENCES

स्वास्थ्य और परिवार कल्याण मंत्री :
(श्री राज नारायण) : मैं प्रस्ताव करता हूँ
“कि अखिल भारतीय आयुर्विज्ञान संस्थान अधिनियम, 1956 की धारा 4 (छ) के अनुसरण में इस सभा के सदस्य ऐसी रीति से जैसा कि अखिल महोदय निर्देश दें, उक्त अधिनियम के अन्य उपबन्धों के अध्याधीन अखिल भारतीय आयुर्विज्ञान संस्थान के सदस्यों के रूप में पांच वर्षों की कालावधि के लिये कार्य करने के लिये अपने में से दो सदस्य निर्वाचित करें।”

MR. SPEAKER: The question is:

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as

members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) INDIAN NURSING COUNCIL

श्री राज नारायण : मैं प्रस्ताव करता हूँ "कि भारतीय उपचर्या परिषद् अधिनियम, 1947 की धारा 3 की उपधारा (1) के खंड (ग) के अन्तर्गत में इस सभा के सदस्य ऐसी रीति से, जैसा कि अध्यक्ष निदेश दे, भारतीय उपचर्या परिषद् के सदस्यों के रूप में कार्य करने के लिये अपने से दो सदस्य निर्वाचित करें।"

MR. SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

(iii) POST-GRADUATE INSTITUTE OF
MEDICAL EDUCATION AND RE-
SEARCH, CHANDIGARH

श्री राज नारायण : मैं प्रस्ताव करता हूँ "कि स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 5 (ख) के अन्तर्गत में इस सभा के सदस्य ऐसी रीति से जैसा कि अध्यक्ष निदेश दे उक्त अधिनियम के अन्य उपबन्धों के अधीन स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसंधान संस्थान, चण्डीगढ़ के सदस्यों के रूप में पांच वर्ष की कालावधि के लिये कार्य करने के लिये अपने में से दो सदस्य निर्वाचित करें।"

MR. SPEAKER: The question is:

"That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.12 hrs.

GENERAL BUDGET, 1977-78—

GENERAL DISCUSSION—contd.

SHRI VAYALAR RAVI (Chirayinkil): rose—

MR. SPEAKER: I got your chit; yesterday. Shri Kalyanasundaram also pointed it out to me. This morning I have spoken to the Minister for Parliamentary Affairs. I must get the names from the parties; that is all. The moment I get the names, I will constitute a Committee. Normally, though the Speaker is expected to constitute a Committee, I do ask the parties to give the names; I do not myself do it just because I have the power. This morning, I have spoken to the Minister and he said that he would give me the names in a day or two. These things will certainly be referred to the Committee. I have received another letter also; I am reading it now, I could not read it earlier. I would refer it to the Committee, which I will constitute in a day or two. It would be easier for me when the committees are constituted.

Now, yesterday, Shri Sheo Narain was on his feet. He has taken seven minutes. After he has finished his